

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 4.3.2021 passed by the Commission in Petition No. 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
- Petitioner : Powergrid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Transmission Corporation Ltd. (TANTRANSCO) and Anr.
- Date of Hearing : **8.10.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Shubham Arya, Advocate, PGCIL  
Ms. Reeha Singh, Advocate, PGCIL  
Shri Devyanshu Sharma, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANTRANSCO  
Shri Siddharth Sharma, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

Since the order in the matter, which was reserved on 27.6.2024, could not be issued prior to the Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner and the Respondent, TANTRANSCO, submitted that the Pleadings are complete in the matter and the parties have already made their detailed submissions, which may be considered, and the matter may be reserved for the order.
3. Considering the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**